

COP No. 18 of 2013

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri HS Thangkhiew, Senior Advocate, assisted by  
Shri N Mozika, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the  
respondents.

It is stated that SLP filed against the order of which  
disobedience is complained has been dismissed by the  
Apex Court on 19.11.2013. The compliance report is yet  
not received nor has any response been filed by the  
respondents.

Both respondents Sumit Bose and PK Mahanta are  
directed to appear in person in the Court on 28.03.2014  
and to show cause as to why the order of which  
disobedience is complained, is not complied with, and  
why not the charge be framed against them under the  
Contempt of Courts Act, 1971.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

Crl Appeal No. 161 of 2009

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri B Bhattacharjee, Amicus Curiae, present for  
the appellant.

Shri ND Chullai, Senior GA, present for  
respondents.

Learned counsel for the appellant informed this  
Court that the appellant Rona Deb, son of Late Rabindra  
Kumar Deb, r/o 4<sup>th</sup> Furlong, PS Sadar, District East  
Khasi Hills, Meghalaya, has died during the pendency of  
this appeal.

Registry is directed to write a letter and get the  
death of the appellant verified through the  
Superintendent of District Jail, Shillong.

List this appeal on 19.03.2014 for Orders.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 112 of 2013  
In WA No. 6 of 2013

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 6 of 2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 334 of 2011  
IN PIL No. 2 of 2011

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In view of the order of the date passed in PIL No. 2  
of 2011, this Misc. Case also stands disposed of.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 335 of 2011  
IN PIL No. 2 of 2011

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In view of the order of the date passed in PIL No. 2  
of 2011, this Misc. Case also stands disposed of.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 352 of 2012  
IN WA No. 23 of 2011

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 23 of 2011  
on 10.03.2014.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 364 of 2013  
IN WP(C)No. 324 of 2013

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 324 of  
2013 after two weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 452 of 2012  
In WA No. 35 of 2012

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 35 of 2012.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 454 of 2012  
In WA No. 36 of 2012

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 36 of 2012.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

MC No. 581 of 2010  
IN WA No. 56 of 2010

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 56 of 2010  
on 26.03.2014.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WP(C)No. 359 of 2013

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri R Shekhar, Advocate, present for the  
petitioner.

Shri R Gurung, Advocate, present for respondents.

Learned counsel for the respondents prays for and  
is allowed further two weeks' time to file counter affidavit.

List on 19.03.2014.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

PIL No. 2 of 2011  
(Old No. PIL 96 of 2007)

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri BMR Chyne, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the State respondents.

Shri VGK Kynta, Senior Advocate, present for respondent No. 12.

Shri HL Shangreiso, Advocate, present for respondents No. 11 and 15.

Learned counsel for the petitioners prays for and is allowed to withdraw this writ petition (PIL) with liberty to file a fresh with better particulars based on the new cause of action, if any.

This writ petition is dismissed accordingly with liberty as above.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WA No. 6 of 2013

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri K Paul, counsel for  
the appellants. List on 12.03.2012 for hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WA No. 23 of 2012  
IN WP(C) No. 369 of 2011

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri K Paul, Advocate, present for the appellant.

Shri S Sen, Advocate, present for the respondent  
University.

Shri HL Shangreiso, Advocate, present for  
respondent No. 5.

Adjourned at the request of Shri K Paul, counsel for  
the appellant. List on 10.03.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WA No. 34 of 2010  
In WP(C)No. 108 of 2006

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri HL Shangreiso,  
counsel for the appellants. List on 28.03.2014 for  
hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WA No. 35 of 2012

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri K Paul, counsel for  
the appellants. List on 12.03.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WA No. 36 of 2012

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri K Paul, counsel for  
the appellants. List on 12.03.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WA No. 56 of 2010

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri VGK Kynta, senior  
counsel for the respondents. List on 26.03.2014 for  
hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WP(C)No. 119 of 2012

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for respondents No. 1 and 2.

Shri M Shangpliang, Advocate, present for respondent No. 3.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit to the counter affidavits filed one on behalf of respondent No. 2 and another on behalf of respondent No. 3.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14

WP(C)No. 324 of 2013

03.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri K Paul, Advocate, present for the petitioner.

Shri AH Hazarika, Advocate, present for  
respondents.

Learned counsel for the respondents prays for and  
is allowed further two weeks' time to file counter affidavit.

List after two weeks and no more time to file  
counter affidavit.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
03.03.14